

Dy. 2456/94.

fixed for AH
on 3/2/1995.

Order
30/1/95
for Dy. Registration

Application is
Time barred.

notice issued to 30/3/95
applicant & respondents
on dt. 9/2/95.

Notice dt. 9/2/95.

✓ served on R-1

on 13/2/95

✓
21/2

Dated : 30/3/1995

Mr. S. P. Kulkarni,
Counsel for the applicant.

Mr. S. S. Karkera,
Counsel for respondents,
has filed his note of
appearance today.
He prays time for
filing reply.

S.O. to 19-6-1995
on the lost-chance.

✓
Registration

Dated : 19-6-95

Mr. S. P. Kulkarni,
Counsel for the applicant.

Mr. Karkera, Counsel
for respondents; He
prays to grant time for
filing reply. Time granted.

S.O. to 17-8-95 on
the lost-chance.

✓
Registration

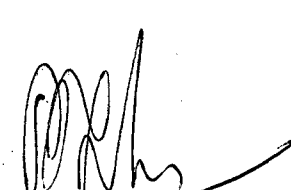
Dated: 3/2/95.

Applicant by Sh. S. P. Kulkarni.

Admit. Reply may be filed
within four weeks by the respondents.

Put before the Registrar for

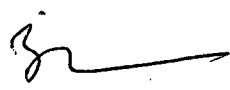
completion of pleadings on 30/3/95.


(P. P. Srivastava)
MCA

Dated : 17-8-95

Mr. S. P. Kulkarni,
Counsel for the applicant.

Mr. Karkera, Counsel
for respondents. He
may to grant some
time for filing reply &
he has received copy
of it on behalf of
R-2. Time granted
S.O. to 28-9-95
for reply.


Registrar

Dated : 20

but reply dtd 21-9-95
on behalf of respondents
on 21/9/95.

188
25/9

Dated : 28-9-95

Note for the applicant -
Mr. Karkera, Counsel for
respondents has filed note
of appearance today.

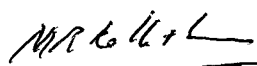
Since reply has been filed
in the matter and being a
High Member Bench matter
the same be placed before
the Tribunal for hearing
on 11-10-95.


By Registrar

Date : 11-10-95

Heard Mr. S. P.
Kulkarni for the
applicant. Departmental
Officer Mr. Rajan is presently
on leave. Mr. Karkera is present.
Respondents are directed
to keep the file
relating to the DPC
ready on the next
date of hearing.

S.O. to 14-12-95
for F.H.


(M.R. Kolhatkar)
M(A)

(3)

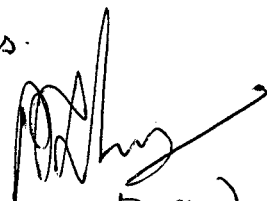
Date: 14-12-95 [Per P.P. Srivastava, M(A)]

Mr. S.P. Kul Karmi for the applicant
and Mr. S.S. Kavkera for the respondents.

Counsel for the applicant submits that the applicant has been allowed the crossing of F.B. and therefore the O.A. has become infructuous. The order crossing the F.B. is produced which is kept on record.

1/12/95

The O.A. is therefore disposed of as infructuous.


(P.P. Srivastava)
M(A)

11

14/12/95
Order/Judgement despatched
to Applicant/Respondent(s)
14/12/95

15/11/95